

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (INS) No.530 & 700 of 2019**

**IN THE MATTER OF:**

**Vijay Kumar V. Iyer**

**...Appellant**

**Vs.**

**Bharti Airtel Ltd. & Bharti Hexacom Ltd. & Ors.**

**...Respondents**

**For Appellant:**

**Shri Raju Ramchandran, Sr. Advocate with Shri Sumesh Dhawan and Ms. Vatsala Kak, Shri Malak Bhat, Shri Vaijayant Pallival, Shri Ashish Chakraborty and Ms. Charu, Advocates**

**For Respondents:**

**Shri Ramakant Rai, Ms. Varuna Bhansali and Ms. Mehak Suri, Advocates**

**ORDER**

**09.07.2019** Counsel for both sides state that pleadings are complete. Both the Counsel agree that the matter may be listed for admission hearing (after Notice) on 25<sup>th</sup> July, 2019.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*rs/gc*